



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
HIGHER EDUCATION DEPARTMEN ::: DISPUR, GUWAHATI-6

NOTIFICATION

The 30th June, 2021

No. AHE.428/2020/13.- In exercise of the powers conferred under section 34 (1) of the Majuli University of Culture Act, 2017 the Government of Assam, Education (Higher) Department is pleased to notify herewith the First Statutes of the Majuli University of Culture with immediate effect.

PREAMBLE

In exercise of the powers conferred by Section 33 and Sub-Section 1 of Section 34 of the Majuli University of Culture Act, 2017 (Assam Act No. XXXVII of 2017), Government of Assam hereby makes the First Statute of the Majuli University of Culture, Majuli, as follows:

CHAPTER - I PRELIMINARY

1.1 :Short Title and Commencement

- (a) These Statutes shall be called the *First Statute of the Majuli University of Culture, Majuli, 2021*
- (b) These Statutes shall come into force with effect from the date of notification by the Assam Government in the official Gazette

1.2 :Definitions

In these Statutes unless there is anything repugnant to the subject or context:

- (a) 'Act' means the Majuli University of Culture Act, 2017
- (b) 'Academic Council' means the Academic Council of the Majuli University of Culture
- (c) 'Assistant Professor' means an Assistant Professor of a Department/Centre of Studies of the Majuli University of Culture
- (d) 'Associate Professor' means an Associate of a Department/Centre of Studies of the Majuli University of Culture
- (e) 'Board' means the Board (of management) of the University
- (f) 'Board of Studies' means the Board of Studies of a Department or a Centre of Study of the University
- (g) "Chancellor" means the Chancellor of the Majuli University of Culture
- (h) 'Constituent College' means college established, managed, maintained and controlled by the University; or a college treated as a part of the University
- (i) 'Council' means the 'Academic Council' of the Majuli University of Culture
- (j) 'Dean' means the Dean of a Faculty of the University
- (k) 'Employee' means a whole-time employee of the University
- (l) 'Faculty' means a faculty of the University

- (m) 'Government' means Government of Assam
- (n) "Liberal Arts" means "liberal arts" as defined in the National Education Policy, 2020, (NEP)
- (o) 'Officers' means the Officers of the University
- (p) 'Performing arts' means music, dance, drama- both traditional and modern, ethnic and classical, and any other art that needs performance to present
- (q) 'P.G. Board' means the Post-Graduate Board of the University
- (r) 'Post' means a Post of the University as specified in the schedule of these Statutes
- (s) 'Professor' means a Professor of the University
- (t) 'Section' means a section of the Statute
- (u) 'Teacher' means a regular Teacher of the University
- (v) 'U.G. Board' means the Under-Graduate Board of the University
- (w) 'University' means Majuli University of Culture, Majuli
- (x) "Vice-Chancellor" means the in-service Vice-Chancellor of the University

CHAPTER - II

FACULTIES OF THE UNIVERSITY: CONSTITUTION, TERMS OF SERVICE, POWERS AND FUNCTIONS

(Under Section 21 of the Majuli University of Culture Act, 2017)

2.1 :Faculties

The University shall establish different Faculties with different Departments/ Centres of Studies within a faculty for the purpose of teaching and research. A Faculty shall have one or more Departments or Centres of Study, or Colleges/Institutes established, admitted, maintained and managed by the University.

A Faculty shall have a Dean, the Faculty Board, Teachers of different grades/categories, students and employees, buildings and other infrastructure facilities.

Subject to the provisions of this Act there shall be the following Faculties and branches of studies within them to be arranged into certain Departments or Centres of Studies unless otherwise decided by the Board from time to time.

2.1.1 :Faculty of Humanities and Social Sciences

Archaeological Studies

Comparative Religion and Religious Traditions
Environment and Culture Studies
Ethnographic Studies
Folk Culture Studies
Geographical Studies
Historical and Heritage Studies
Indological Studies
Museology and Library Sciences
Philosophical Studies
Religious traditions and Comparative Religion
Sankaradeva Studies
Satra and Society Studies
Studies in Indian Knowledge Traditions
Sociological and anthropological studies
Society, Polity, Economy and Culture Studies
And such other programmes that may be included in the Faculty to study and understand culture

2.1.2 :Faculty of Applied, Visual and Performing Arts

(a) Applied and Visual Arts:

Pottery or Ceramic,
Cinematography,
Communication and Management
Drawing and Painting
Ethnic Art, Architecture, Textile and Design,
Graphic Design & Animation
Interior Design,
Mask Making,
Photography,
Video-Making,
Sculpture,
and, any other branch of Applied and Visual Arts.

(b). Performing Arts

Anchoring and Management of functions;
Ankiya Tradition and Assamese *Bhaona* ;
Dramatic and Theatre Arts;

Ethnic music and dance traditions of North East India;
Folk Music and Dance traditions of Assam and North East India
Indian Classical Music and Dance Traditions;
Satriya Music and Dance traditions;
Traditional Indian Arts (the Sixty-four *Kalas*)
And such other branches of applied, visual and performing arts as the University may deem fit.

2.1.3 :Faculty of Language and Literature

- (a) Assamese,
Hindi,
Sanskrit,
Ethnic/ Tribal and Endangered Languages,
Oral literatures
And any other Provincial or Modern Indian Languages
- (b) English and Foreign languages
Comparative Literature,
Linguistics and Translation Studies
Applied Linguistics
Manuscript and Epigraphical Studies

2.1.4 :Faculty of Yoga and Indian Health Keeping Tradition

Yoga Traditions of India
Ayurveda and Traditional Health Treatment
Indigenous Medicinal Traditions of North East India
Food and Food Culture
Dress and Aesthetics

2.1.5 :And any other Faculties as the University may deem fit

2.2 :Faculty Board

There shall be a Faculty Board to conduct the academic affairs of the Faculty.
It shall be composed of the following members-

2.2.1 :Composition

- (a) The Dean- Chairperson-cum-Convener
- (b) The Academic Registrar -Secretary
- (c) All Professors of the Faculty-Member
- (d) All the HODs of the Departments/Centres of Study- Member
- (e) Two Principals of the affiliated Colleges, if there is any, nominated by the Vice-Chancellor for a term of three years, who may be nominated, if necessary, for a second term of the same duration.

- (f) Three Associate Professors nominated by the Vice-Chancellor for a period of three years.

2.2.2 :Appointment and the Term of the Dean and other Members of the Faculty Board

- (a) The Dean shall be appointed by the Vice-Chancellor from amongst the Professors, or from among Associate Professors of the faculty, if there is no Professor on the basis of seniority.
- (b) The term of the Dean of a Faculty shall be three years.
- (c) The same Professor/Associate Professor may be reappointed as Dean for the second term, if there is no other Professor, or if so needed. No Professor/Associate Professor shall be appointed as Dean for the third time.
- (d) All nominated members shall hold office for a term of three years

2.2.3 :Powers and Duties of Faculty

It shall be the responsibilities of the Faculty Boards to translate the objectives of the University into reality. The Faculty Board shall recommend to the Academic Council such courses and programmes of Studies and research as prescribed by the Statute and as to play a positive role in the development of the society of the North-Eastern Region of India in particular and that of the country as a whole in general; and encourage national integration through study and research in the field of Indian studies including its diverse ethnic, linguistic and tribal culture of the state. Due importance shall be given to distance learning process and techniques, use of the modern communication technologies to reach to the large segments of rural population etc. relevant to the needs of the region. The Faculty Board shall have the following duties-

- (a) To co-ordinate teaching and research works in the Departments and Centres assigned to the School.
- (b) To consider and recommend to the Academic Council proposals for creation, abolition or conversion of teaching posts of the Departments under it
- (c) shall recommend the names of the examiners for the Ph.D. theses as submitted by the Department and forward the same to the Research Council for approval
- (d) to consider the research proposals received from the DRC and recommend them with note to the Research Council for consideration for registration;
- (e) To develop inter-disciplinary activities, maintain ethics and discipline
- (f) To develop and create broad outline for the research programmes for the constituent branches of study reflecting on the objective of the University,
- (g) To recommend to the Academic Council for making of regulations

- (b) Shall ensure liberal education among the students,
- (i) shall perform all other functions as may be prescribed under the Act or Statutes or as may be directed by the academic committees like the Academic Council or the Vice-Chancellor from time to time.

2.2.4 :Meeting of the Faculty Board

- (a) The meetings of the Faculty Boards shall be convened by the respective Deans of the Faculties at the interval of 2 (two) months to review the performance and progress of teaching and research in the Departments under it.
- (b) Notice for the meeting of the Faculty Board shall be issued at least 10 days before the day fixed for the meeting.
- (c) Special meeting of the Board may be called at any time by the Dean concerned on his/her own or at the suggestion of the Vice-Chancellor with at least one day's notification

2.3 :Dean of Research and Development (Dean R & D)

2.3.1 :Appointment

One of the Deans, preferably the senior-most, or a Professor of the University, preferably on the basis of seniority, shall be appointed by the Vice-Chancellor to perform the duties as **Dean of Research and Development (Dean, R & D)**

2.3.2: Board of the Dean (R & D)

- (a) All Deans of the Faculties
- (b) One Professor from each of the Departments/Centres of Study to be nominated by the Vice-Chancellor, or an Associate Professor, if there is no Professor, for a term of three years
- (c) One or two Special Invitee, where necessary, to be invited by the Dean (R & D) for the concerned sitting
- (d) The Academic Registrar- Secretary

2.3.3 :Duties of the Dean (R & D)

- (a) The Dean (R&D) shall be responsible for planning of research activities of the University in consultation with all Deans, Head of the Departments/Directors of the Centres of Study and the Vice-Chancellor;
- (b) Dean, R&D shall examine the feasibility of the research projects, if necessary by consulting the Project Investigator before it is submitted to the funding agency to ensure that a project is in order;
- (c) Dean, R&D shall co-ordinate all research activities of the University and shall take up the related matters with the University authority;

- (d) Dean, R&D shall be the Ex-Officio Chairperson for all selection committees for selection of Research Fellows/ Project Fellows/ Research Associates etc.;
- (e) Dean, R&D shall monitor the progress of research projects carried out in the University, and report it to the Vice-Chancellor and the Research Council from time to time.;
- (f) Dean, R & D shall take necessary steps for industry-academy relationships, or research and society relationships;
- (g) Dean R & D shall advise the Vice-Chancellor on the research planning of the University.

2.3.4 :Term of Office of the Dean (R & D)

- (a) The Dean, R&D shall hold office for a term of three years from the date of his/her assuming the charges, and shall be eligible for re-appointment. But, in no case he/she shall be appointed for the third time.
- (b) When the Office of the Dean of R&D falls vacant for any reason, or, if the Dean is found to be unable to perform the duties, the duties of the office shall be performed by one of the Deans or by any other Professor of the University as the Vice-Chancellor may appoint for the purpose or till the appointment of a new Dean of R&D.

CHAPTER - III AUTHORITIES OF THE UNIVERSITY

(Vide Section 16 of the Majuli University of Culture Act, 2017)

- (a) The Board
- (b) The Academic Council
- (c) The Faculty
- (d) Board of Studies
- (e) P.G. Board,
- (f) U.G. Board
- (g) Research Council
- (h) Selection Committee,
- (i) Planning and Development Committee,
- (j) Finance Committee, and
- (k) such other bodies as may be declared from time to time by the Statutes to be the authorities of the University

3.1 :The Board

The Board shall be the Chief Executive body of the University and shall consist of the following persons

3.1.1 :Composition

- (a) Vice-Chancellor- Chairperson

- (b) The Seniormost Secretary to the Government of Assam, Finance Department, or his/her nominee not below the rank of a Joint Secretary
- (c) The Seniormost Secretary to the Government of Assam, Cultural Affairs Department, or his/her nominee not below the rank of a Joint Secretary
- (d) The Seniormost Secretary to the Government of Assam, Higher Education Department, or his/her nominee not below the rank of a Joint Secretary
- (e) Director of Higher Education, Assam
- (f) Director of Archaeology, Assam
- (g) Director, Cultural Affairs, Government of Assam
- (h) Three persons (one each from the spheres of literary arts, visual arts and performing arts) to be nominated by the Chancellor for a period of three years from among the members of the Academic Council
- (i) Two HODs of the University, not below the rank of an Associate Professor, nominated by the Vice-Chancellor for a period of three years
- (j) Two eminent academicians of Assam not below the rank of Professor nominated by the Vice-Chancellor for a period of three years
- (k) Registrar- Ex-Officio Secretary

3.1.2 : Term of the Members

The term of all nominated members shall be three years

3.1.3 : Meeting of the Board

- (a) The Board shall ordinarily meet once in three months to transact business unless emergency arises
- (b) The Registrar with the approval of the Vice-Chancellor shall notify the date of the meeting with the Agenda at least 21 (Twenty-one) days before the date of the Meeting.
- (c) Notice for an adjourned Meeting may be issued at least 10 days before the date of the Meeting.
- (d) The minutes of the Meeting of the Board shall be circulated at least one month before the next meeting to the members

3.1.4 : Quorum

- (a) One third members of the filled-up seats shall constitute the quorum for holding the meeting of the Board
- (b) No Quorum shall be required for an adjourned Meeting

3.1.5 : Powers and Functions of the Board

Subject to the provisions of the Act and the Statutes, the Board shall exercise and perform the following powers and functions:

- (a) To exercise the executive powers of the University including the general superintendence and control over its institutions
- (b) To admit an institution to the University as an affiliated institution in accordance with the terms and conditions prescribed by the Statutes
- (c) To make Statutes for considerations and approval of the Government
- (d) To hold, control and administer the properties and funds of the University including investment of money in such stocks, funds, shares or securities as it deems fit
- (e) To provide buildings, premises, furniture, apparatus and other requisites for carrying out the work of the University and to that end enter into, vary, carry out and cancel contracts on behalf of the University
- (f) To direct the form and use of the common seal of the University
- (g) To establish, maintain and manage departments and institutions of research and other advanced centres of learning as it may from time to time, deem necessary
- (h) Hold Convocations regularly and institute and confer Degrees (honorary or otherwise), titles, Diplomas, Certificates and other academic distinctions to be conferred on the basis of examinations (excepting the cases of the honorary titles) and as proposed by the Academic Council; and to withdraw any such degree, title, diploma, certificate or other academic distinctions previously conferred, after considering the recommendations of the Academic Council.
- (i) To approve the recommendations of the Selection Committees and appoint teachers and officers and prescribe their duties
- (j) To create teaching, specialist, administrative, ministerial and other necessary posts with the approval of the Government
- (k) To suspend, discharge, dismiss or otherwise take disciplinary action against teachers and officers
- (l) To fix and regulate the fees payable by the students
- (m) To create research fellowships
- (n) To create fellowships, scholarships, studentships, bursaries, medals and prizes;
- (o) To exercise supervision and control over the residence and discipline of students

- (p) To consider and pass the Financial Estimates, the Annual Accounts together with the Audit Report and the Annual Report of the University in accordance with the provisions of the Statutes;
- (q) To have overall supervision over the conduct of examinations and approval and publication of the results thereof
- (r) To appoint members to the Faculties and Board of Studies
- (s) To delegate any of its powers to the Vice Chancellor or any other authority or officers as it may deem fit;
- (t) To prescribe procedure for the inspection of affiliated institutions so as to ensure compliance with the conditions of affiliation and to decide on the continuance of affiliation;
- (u) To accept grants, endowments, bequests, donations, and transfers of movable and immovable properties to the University on its behalf
- (v) To negotiate with the Universities and institutions of the country and abroad where necessary, for the recognition of the examinations of the University; and
- (w) To exercise such other powers and perform such other duties as may be prescribed by the Statutes.

3.2 :The Academic Council

The Academic Council is the chief body to regulate the academic activities of the University, and subject to the provisions of the Act and the Statute, it shall coordinate and supervise the academic programmes and policies of the University. The following is the composition of the Council:

3.2.1 :Composition

- (a) The Vice Chancellor- Chairman
- (b) Senior-most Secretary to the Government of Assam, Higher Education Department, or his/her nominee not below the rank of a Joint Secretary
- (c) Three awardees belonging to Assam, each of
 - (i) National Sahitya Academy,
 - (ii) National Lalit Kala Academy, and
 - (iii) National Sangeet Natak Academy

Nominated by the Chancellor for a period of three years

- (d) Senior-most Secretary to the Government of Assam, Cultural Affairs Department, or his/her nominee not below the rank of a Joint Secretary
- (e) Secretary, Srimanta Sankaradeva Kalakshetra Society, Guwahati

- (f) President, Asom Sahitya Sabha
- (g) Three eminent scholars- one each from the spheres of (i) Literary Arts, (ii) Visual Arts, and (iii) Performing Arts to be nominated by the Government for a period of three years
- (h) The nominee of the Centre for Cultural Resources Training, New Delhi
- (i) The Director, North East Zone Cultural Centre, Dimapur
- (j) Five eminent scholars not below the rank of Professors nominated by the Vice-Chancellor for a period of three years
- (k) All Deans
- (l) All Head of the Departments
- (m) All Professors of the University
- (n) Principals/Directors of the constituent Colleges/Centres/Institutes/Schools
- (o) The Controller of Examinations
- (p) The Registrar - Secretary

3.2.2 :Term of the Members

The term of the nominated members shall be three years

3.2.3:Meetings of the Academic Council

- (a) The Academic Council shall ordinarily meet twice a year and formulate recommendations on the programmes, schemes and all aspects of academic affairs of the University
- (b) The Registrar with the approval of the Vice-chancellor shall notify the date of a meeting with the agenda at least 21 days before the date of the meeting. However, in the case of emergency the meeting may be called earlier to that
- (c) Notice for adjourned meeting may be issued at least seven days before the date of the meeting. No quorum shall be required for an adjourned meeting.
- (d) The minutes of the meeting shall be circulated within three weeks from the date of the meeting held.

3.2.4 :Quorum

- (a) Presence of one-third of the members shall constitute the quorum for holding the meeting of the Academic Council.
- (b) No quorum shall be necessary for an adjourned meeting

3.2.5 :Powers and Functions of the Academic Council

Subject to the provisions of this Act and the Statutes, the Academic Council shall have the following powers and functions:

- (a) To advise the Board on academic matters
- (b) To make Regulations and amend or repeal the same, if necessary, prescribe courses of studies and schemes of examinations
- (c) conduct annual review of courses, content of curriculum and prescribe new courses, and bring modifications to the existing curriculum keeping in view the needs of the society and the direction of the UGC/appropriate national/state level academic bodies authorized to do so.
- (d) prescribe qualifications for admission of students to various courses of studies, research and the examinations and the conditions under which exemptions may be granted;
- (e) prescribe standards of evaluations of the performance of students and the classifications of students into different classes/divisions or such other categories on the basis of their performances in the examinations
- (f) prescribe the conditions for admission of candidates for research degrees and the requirements for such degrees;
- (g) prescribe qualifications for recognition of teachers and scholars as supervisors for research;
- (h) to consider the research proposals sent by the DRC through the Faculty Board for registration for the Ph. D Degree or any other research Degree as the University may develop from time to time
- (i) prescribe the equivalence of examinations, degrees and diplomas and certificates of other Universities or institutions of the country;
- (j) prescribe the qualifications of the teachers;
- (k) approve the panels of experts in confidentiality submitted to it by the Departments/Centres of Study for selection of teachers
- (l) prescribe the norms for the up-gradation of the teaching posts;
- (m) to examine and act upon the recommendations of the various faculties in making regulations;
- (n) propose the degrees (such as, B.A., B.A. (Honours), B.A. (Performing Arts), B.A. (Fine Arts/Applied Arts), M.A. (Fine Arts/Applied Arts), M.A., (Performing Arts), P.G.(Advanced) Diploma, Diploma Certificates and other academic distinctions which shall be granted by the University and to recommend the same to the Board for implementation;
- (o) To recommend to the Board the list of the candidates applying for Degrees, Diplomas, Certificates etc. and forward the same for conferment of such Degrees, Diplomas and Certificates.
- (p) To examine and recommend the Academic Calendar to the Board for approval and implementation.

- (q) institute Scholarships and Fellowships
- (r) recommend to the Board the conferment of the honorary degrees and other distinctions
- (s) consider the annual academic reports presented by the Academic Registrar and forward the same to the Board for record; and
- (t) exercise such other powers and perform such other functions as may be prescribed by the Statute
- (u) to discuss and recommend to the Board any proposal coming from the U.G and the P.G. Boards for withdrawal of Degrees/Diplomas/Certificates

3.3 :The Post-Graduate Board (P.G. BOARD)

There shall be a Post Graduate Board of the University to handle matters relating to the Post Graduate level of studies

3.3.1 :Composition

- (a) The Vice Chancellor- Chairperson
- (b) The Registrar- Secretary
- (c) Six Professors selected by the Academic Council from the PG Departments/ Institutes/ Centres/ constituent colleges
- (d) Two members of the Academic Council who are not Professors/ HODs/ Principals/ Directors of the Centres or the constituent colleges/institutes selected by the Academic Council
- (e) Two eminent scholars who may or may not be Professors of the University to be nominated by the Vice-Chancellor

3.3.2 :Term of the Members

The term of the members shall be of three years.

3.3.3 :Meeting of the P.G. Board

- (a) The meeting of the Post Graduate Board shall be held as and when necessary; normally, twice a year.
- (b) The Registrar with the approval of the Vice-Chancellor shall notify the date of a meeting with the agenda at least 21 days before the date of the meeting.
- (c) Notice for adjourned meeting may be issued at least seven days before the date of the meeting. No quorum shall be required for an adjourned meeting
- (d) the minutes of the meeting shall be circulated within three weeks from the date of the meeting held.

3.3.4 :Quorum

Presence of one-third of the members shall make quorum.

3.3.5 :Powers and Functions of the P.G. Board

Subject to the provisions of this Act, the Statutes and the Regulations, the PG Board shall have the following powers and duties:

- (a) To review the P.G. educational programmes offered by the University.
- (b) To organize the structure of P.G. education in the University so as to provide opportunities to students to offer different combinations of subjects appropriate for the development of personality and skills of the students as a useful citizen in the light of the suggestions made in the New Education Policy of India.
- (c) To create an atmosphere and environment conducive to value-oriented education;
- (d) To developing new teaching-learning processes which will combine the lectures, tutorials, seminars, demonstrations, self-studies and collective practical projects.
- (e) To recommend to the Academic Council the pattern of the P.G. Courses as recommended in the BOS, the system of examinations to be held for such courses, and for their revision, as and when necessary
- (f) To approve the curriculum and syllabus for the P.G. Courses prepared by the BOS and modify them when necessary after considering the recommendations of the BOS
- (g) To recommend to the Academic Council for the institution and award of fellowships, scholarships, prizes, honorary degrees and other awards or other academic distinctions and for the institution and conferment of degrees, diplomas, titles, certificates and other academic distinctions in the P.G. Courses on the basis of examinations and for the withdrawal thereof;
- (h) To make recommendations to the Academic Council for the institution of Professorships, Associate Professorships, Assistant Professorships, or other posts of teachers required for the PG Courses and for the recognition of persons as teachers of the University for such courses, and regarding their emoluments, duties, and terms and conditions of their services;
- (i) To recommend to the Academic Council the conditions for the admission of students to P.G. courses, and to make regulations for their attendance and progress;
- (j) To make regulations in regard to the residence, discipline of students in the Departments and the constituent colleges, and institutions imparting P.G. Courses and for the promotion of their health and welfare;

- (k) To make recommendations to the Board through the Academic Council regarding the allocation of funds to the P.G. Departments/Centres of Studies/constituent colleges and to the libraries, laboratories, museums established by the University;
- (l) To review the works of the P.G. Departments and Colleges, and institutions affiliated to the University giving instructions in P.G. courses and /or engaging in research and call for report thereon, and to take all steps necessary for the improvement of the standard of research and teaching and other affairs there;
- (m) To consider the measures suggested by Academic Council on any matter affecting the academic work of the University and to express its views on them;
- (n) To consider any matter referred to it by the Board or the Academic Council and to submit reports thereon to the Board or the Academic Council, as the case may be;
- (o) To approve the panels of examiners of the P.G. Examinations after considering the recommendations of the D.B.O.S and to modify the same, if necessary, after consultation with the Boards of Studies concerned.
- (p) To undertake steps for promotion of research in the University and to make regulations governing research degrees, and forward the same to the Academic Council for consideration
- (q) To appoint committees, and fix their terms of reference, in regard to any matter within the jurisdiction of the P.G. Board.

3.4 :The Under-Graduate Board (U.G. BOARD)

There shall be an Under Graduate Board to consider the academic matters relating to the U.G. Courses of the University

3.4.1 :Composition

The Under-Graduate Board shall consist of the following members-

- (a) The Vice Chancellor- Chairperson
- (b) The Registrar- Secretary
- (c) Three Professors or HODs of the University/constituent Colleges/Centres of Study/Institutes to be nominated by the Vice-Chancellor
- (d) Two Principals from the affiliated Colleges to be nominated by the Academic Council
- (e) Three Associate Professors to be nominated by the Academic Council from among the teachers of the affiliated Colleges, and
- (f) One member of the Examination Committee to be nominated by the Vice-Chancellor

3.4.2 :Term of the Members

The term of the nominated members of the U.G. Board shall be three years

3.4.3 :Meeting

The meeting of the U.G. Board shall be held as and when necessary, or at least thrice a year

3.4.4 :Quorum

Presence of one-third of the members shall form quorum

3.4.5 :Powers and Functions

Subject to the provisions of this Act, the Statutes and Ordinances, the UG Board shall have the following powers and duties, namely:

- (a) To recommend to the Academic Council the pattern of Courses and curriculum thereon and the revision thereof; and also the systems of examinations;
- (b) To make recommendations to the Board through the Academic Council for the institutions of Professorship, Associate Professorship and Assistant Professorship and such other posts of teachers required for the teaching of the U.G. courses in the University or the constituent colleges;
- (c) and for recognition of these teachers as teachers of the University including their emoluments, duties and terms and conditions of service;
- (d) To make recommendations to the Academic Council for the institution and award of scholarships, prizes and other awards and for the conferment of degrees, diplomas, titles, certificates and other academic distinctions in the U.G. Courses, and for the withdrawal thereof;
- (e) To consider and approve the curriculum and syllabi for the U.G. Courses prepared and recommended by the BOS and, modify them if necessary, and then recommend the same to the Academic Council for consideration and approval;
- (f) To make recommendations to the Board through the Academic Council regarding the allocation of funds to the constituent colleges and institutions and to the departments imparting teaching in U.G. Courses;
- (g) To review the work of the U.G. Departments and the U.G. colleges and to call for reports thereon and take steps necessary for the improvement of the standard of teachings and other affairs there;
- (h) To recommend to the Academic Council the conditions for the admission of students to the U.G. Courses and to make regulations for the attendance and progress;
- (i) To approve the panels of examiners for the U.G. examinations, with or without modifications after considering the recommendations of the

Departmental Board of Studies, and modify the same, if necessary, after consultation with the Board of Studies;

- (j) To make Regulations regarding residence, health and discipline of the students of the U.G. Courses;
- (k) To consider the measures suggested by the Academic Council on any matter affecting the academic work of the University/Colleges and to express its views on them; and, to consider any matter referred to it by the Board or the Academic Council and submit the report thereon to the Board or to the Academic Council, as the case may be, and
- (l) To appoint committees, and fix their terms of reference, in regard to any matter within the jurisdiction of the U.G. Board.
- (m) To recommend to the Academic Council for withdrawal of any Degree/Diploma or Certificate or any academic distinctions.

3.5 :The Board of Studies (under Section 22 of the Majuli University of Culture Act, 2017)

There shall be a Board of Studies for each Department/branch of study or branches of study to be called Board of Studies (B.O.S) as the Board may decide

3.5.1 :Composition

- (a) The Head of the Department who is a Professor or a Principal of a constituent College/Director of an institute or a Centre of study- to be nominated by the Vice-Chancellor- Chairperson
- (b) One Professor of the Department/Constituent College/Centre of Study to be nominated by the Vice-Chancellor
- (c) One Associate Professor of the Department/Constituent College/Centre of Study to be nominated by the Vice-Chancellor
- (d) Two members known for their expertise in the concerned field /branch of study nominated by the Vice-Chancellor
- (e) Subject to the previous approval of the Vice-Chancellor, the BOS may invite and consult other teachers of the Department/Centre if and when necessary

3.5.2 :Term of the Members

The nominated members shall hold office for a term of three years

3.5.3 :Meeting

The meeting of the B.O.S shall be held as and when necessary

3.5.4 :Quorum

Presence of one-third of the members shall be essential for a quorum

3.5.5 : Powers and Functions

Subject to the provisions of this Act, the Statutes and the ordinances, each B.O.S shall have the following powers and duties-

- (a) To make recommendations to the Post-Graduate (PG) and the Under-Graduate (UG) Boards, as the case may be, about the pattern of courses, curriculum and syllabus to be laid down for different courses and the examinations to be held for such courses, and to make recommendations for revision of courses, syllabi, curricula and examinations in so far as they relate to the field of the particular branch of study.
- (b) To prepare and, when necessary, revise, the panels of the examiners for different examinations, for submission to the U.G. or P.G.Boards as the case may be for consideration and approval
- (c) To consider any other matter referred to it by the Post-Graduate or the Under-Graduate Boards, the Academic Council, or the Board, as the case may be, and to submit a report to the authority concerned upon the matter so referred.

3.6 Departmental Research Committee (D.R.C)

Each Department/Centre of study within a faculty shall have a Departmental Research Committee consisting of the following members

3.6.1 :Composition

- (a) The HOD, if he/she is a Professor or a Research Supervisor to be nominated by the Vice-Chancellor -Chairperson-cum-Convener
- (b) All research supervisors of the Department- Members
- (c) A Special Invitee (or two, if necessary) from a related branch of study if and when necessary

3.6.2 :Term of the Members

The Chairperson shall hold office for a term of three years

3.6.3:Meeting

The DRC shall hold its meeting as and when necessary, with at least one in every two months

3.6.4: Quorum

Presence of one-third of the members shall constitute the quorum

3.6.5 :Powers and Functions

To review the presentation of any research proposal by a scholar

- (a) To discuss research proposals submitted by a scholar and suggest any improvement/alteration thereon.
- (b) To recommend, if necessary, for expert-opinions on any such proposal submitted by a scholar for finalization of the topic of research.
- (c) To recommend a research proposal, if found suitable, for consideration of the Faculty Board.

- (d) To discuss Seminar proposals prepared by any member of the Department and suggest improvement.
- (e) To examine and consider the Semester-wise Progress reports of the Research scholars of the Department.
- (f) To examine plagiarism in any research work produced in the Department
- (g) Any other matter considered necessary for the improvement of the research activities in the Department/branch of stud.

And any other bodies/committees created by the University

3.7 : The Research Council (R.C.)

There shall be a Research Council to conduct the matters relating to the research activities of the University

3.7.1 :Composition

- (a) The Vice-Chancellor –Chairperson
- (b) The Registrar- Ex-Officio Secretary
- (c) All Deans
- (d) All Professors of the Faculties
- (e) All Heads of the Departments/Centres of Study/Constituent Colleges/Schools/Institutes
- (f) Three Associate Professors, who are not HODs to be nominated by the Vice-Chancellor

3.7.2 :Term of the Members

The term of office of the nominated members shall be three years

3.7.3 :Meeting

The Research Council shall meet once in two months unless necessary

3.7.4 :Quorum

Presence of one third of the members shall form quorum

3.7.5 :Powers and Functions

- (a) To consider the proceedings forwarded by the Faculty Board
- (b) To consider Ph.D.and any other research proposals recommended to it by the Faculty Boards for registration for the research Degrees of the University
- (c) To take measures for the improvement of the research infrastructures, rules and regulations and suggest the Academic Council for appropriate actions
- (d) To approve the list of examiners of the Ph.D. thesis submitted by the Faculty Board and other works of research
- (e) To scrutinize the reports of the examiners on the Ph.D. theses and take them into account and decide on to further action

- (f) To innovate policies of research, research directions or fields of research and convey it to the consideration of the Faculties
- (g) Any other aspects that the Research Council deems fit for the improvement of research activities of the University

3.8 :Finance Committee (F.C.)

There shall be a Finance Committee of the University consisting of the following members –

3.8.1 :Composition

- (a) The Vice-Chancellor-Chairperson
- (b) The Registrar- Member Secretary
- (c) Two members nominated by the Board from amongst its members
- (d) Two members to be nominated by the Government, one from the Finance Department and the other from the Education Department
- (e) Two Professors of the University nominated by the Vice-Chancellor
- (f) The Finance and Accounts Officer- Member

3.8.2 :Term of the Members

The nominated members shall hold office for a period of three years. A member shall, however, be eligible for a second term.

3.8.3 :Meeting

The Finance Committee shall hold its meeting as and when necessary, or at least, twice in a year with one to be held before the annual Budget Estimate is prepared.

3.8.4 :Quorum

Presence of four members shall form the quorum.

3.8.5 :Powers and Functions

The Finance Committee shall have the following powers and duties:

- (a) To examine the proposal of the Annual Budget Estimates prepared by the University and forward the same to the Board for approval, with suggestions, if necessary;
- (b) To inform and make recommendations to the Board relating to the finance of the University
- (c) To examine every proposal for new expenditure involving a sum of money exceeding rupees one lakh and to advise the Board thereon;
- (d) To review the financial position of the University periodically
- (e) To suggest for proper investment of the University fund and, develop means for the improvement of the financial position of the University
- (f) To consider and recommend the revision of the grades of pay and of the new posts to the Board, and